

Employees (Grant of Advances for Building of Houses) (First Amendment Regulations, 1986.

- (ii) G.S.R. 906 (E) published in Gazette of India dated 25th June, 1986 approving the Tuticorin Port Trust Employees (Welfare Fund) Regulations, 1986.

[Placed in Library See No. LT-2855/86]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board Bombay, for the year 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board, Bombay, for the year 1984-85.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library See No. LT-2856/86]

12.22 hrs.

### MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Essential Commodities (Amendment) Bill, 1986, which has been passed by the Rajya Sabha at its sitting held on the 30th July, 1986."

### ESSENTIAL COMMODITIES (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the Essential Commodities (Amendment) Bill, 1986, as passed by Rajya Sabha.

12.22½ hrs.

### PUBLIC ACCOUNTS COMMITTEE

#### Fifty-Fourth Report

[English]

SHRI GIRDHARI LAL VYAS (Bhilwara) : Sir, I beg to present the Fifty-Fourth Report (Hindi and English versions) of the Public Accounts Committee on Land Management in Railways.

(Interruptions)

MR. SPEAKER : I have to see everything. I cannot allow like this. Prof. Sahib, I have to follow the rules...

(Interruptions)\*\*

MR. SPEAKER : How can you force me like that ? Is this the way you are going to run the democracy ? Is this the way to browbeat ? Is that the way to do it ? I know certain rules and I know the anger also. But this is not the way. I appeal to all of you, good friends, it does not bring good name to you either. If somebody has done a wrong, another wrong does not make it right. You do not follow the rules, it is wrong ..

(Interruptions)\*\*

MR. SPEAKER : I can consider it. I have said I will consider it. Whatever is the position I will let you know...

(Interruptions)